

S.L. No. 9/24



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 64/2023/EZ

In The Matter of:

Raghunath Maity

... Applicant

Versus

The West Bengal Pollution
Control Board & Ors.

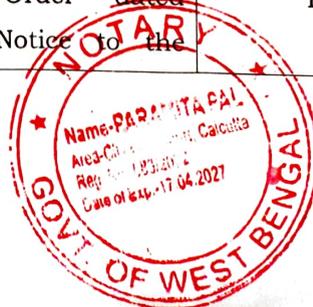
... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 05,
EXECUTIVE ENGINEER, IRRIGATION & WATERWAYS
DIRECTORATE, PURBA MEDINIPUR.

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Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



01 AUG 2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 64/2023/EZ

In The Matter of:

Raghunath Maity

... Applicant

Versus

The West Bengal Pollution
Control Board & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 05,
EXECUTIVE ENGINEER, IRRIGATION & WATERWAYS
DIRECTORATE, PURBA MEDINIPUR.

I, Sri DEBABRATA SARKAR, S/o Suranjan Kumar Sarkar, aged about 49 years, by occupation- service and presently posted as Executive Engineer, Irrigation and Waterways Directorate, East Midnapore Division, Tamluk, having office at Irrigation and Waterways Directorate, East Midnapore, Village-Abasbari, Pairatungi, P.O & P.S- Tamluk, District: Purba Midnapore, Pin: 721636, do hereby solemnly affirm and submit as follows:-

1. That I am the Executive Engineer, Irrigation and Waterways Directorate, East Midnapore Division, Tamluk, having office at Irrigation and Waterways Directorate, East Midnapore, Village-Abasbari, Pairatungi, P.O & P.S- Tamluk, District: Purba Midnapore, Pin: 721636, being respondent number 05 above-named. I, on behalf of the respondent number 05, am competent to swear and affirm this affidavit for and on behalf of myself and the Department being respondent number 4 as well.

01 AUG 2024

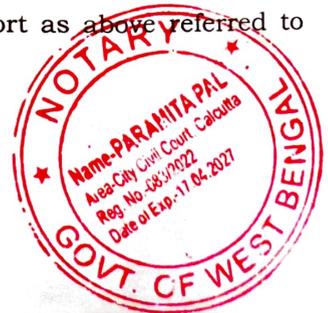


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2. That this affidavit is being filed in compliance and obedience to the Solemn Orders dated 04.04.2024 & 20.05.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That save and except those which are matters of record and which are specifically admitted by me herein below, each and every allegation, and/or contention, and/or submission, contained in the said Original Application, is denied and disputed as if the same is set out in seriatim herein and specifically traversed.
4. That the Sub Divisional officer, Panskura (I) Sub Division no. II, Panskura, Purba Medinipore, vide letter dated 10.03.2023 had informed the Sub Divisional Officer (Sadar), Tamluk, Purba Medinipore, about encroachment by an encroacher in the name of Biswanath Bani Mill situated at plot no- 163 and 164, J.L. No- 92, Mouja- Meghadangar, Block and PS – Panskura, District- Purba Medinipore according to the Joint Inspection Report by BL & LRO, Panskura, -I, on the left bank of the Kharai Khal, and the same is on the land of Irrigation and waterways Directorate, Purba Mednipore, West Bengal.

In the said letter the sub- Divisional Officer (Sadar), Tamluk, Purba Medinipore had been requested to take necessary legal action to remove the unauthorized construction from the govt. land as per Memo No- 501-IE/22- 164/17 dated 20.02.2023, Joint Secretary, Irrigation and Waterways Department, Government of West Bengal.

This deponent crave leaves of this Hon'ble Tribunal to submit photocopies of the Joint Inspection Report as above referred to



and the Memo No- 501-IE/22- 164/17 dated 20.02.2023 at the time of hearing.

Photocopy of the letter dated 10.03.2023 Sub Divisional officer, Panskura (I) Sub Division no. II, Panskura, Purba Mednipore to Sub Divisional Officer (Sadar), Tamluk, Purba Medinipore is annexed herewith and marked with the letter "R-1".

5. That accordingly case no. 07 of 2023 regarding removal of unauthorized structure from the government land had been started and vide order dated 17.03.2023, passed by the Sub Divisional Magistrate, Tamluk, Purba Medinipore U/S 3(1) West Bengal Public Land (Eviction of Unauthorized Occupants), Act, 1962, in which inter alia it has been observed from the joint inspection report of the B.L & L.R. O, Panskura-I, and the head surveyor, East Medinipore Division, Irrigation & Waterways Directorate, Tamluk, Purba Medinipore, that the plot no- 163 and 164, J.L.No- 92, Mouja- Meghadangar, Block & PS – Panskura, District- Purba Medinipore, are recorded in favor of the Irrigation & Waterways Department, Government of West Bengal and accordingly notices have been issued to:-

- i. The Sub Divisional Officer, Panskura (I), Sub Division No- II, Panskura, Purba Medinipur (I & W.), Directorate.
- ii. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur.
- iii. Sri Subhankar Das, S/O Late Dipak Kumar Das.

Photocopies of Order dated 07.03.2023 and Notice to the parties have been collectively annexed herewith and marked with the letter "R-2".



6. That subsequently vide orders dated 13.04.2023, 23.08.2023, 09.01.2024, 05.03.2024, 14.03.2024 & 18.07.2024 the proceedings have continued and finally on 18.07.2024 the parties have been directed to appear in the office chamber of the Sub Divisional Magistrate, Tamluk, Purba Medinipore with necessary documentary evidence to appear in the officer of the Sub Divisional Officer/ Sub Divisional Magistrate, Tamluk, Purba Medinipore to claim the plot in question.

Photocopies of the all the orders above refer to excepting the Order dated 09.01.2024 and 14.03.2024 with service receipt to the encroacher are collectively annexed R-3.

7. That vide letter dated 11.12.2023 written by the Executive Engineer, East Medinipore Division, Irrigation and Waterways Directorate, Tamluk, Purba Medinipore, to the Deputy Secretary, Irrigation and Waterways Department, Government of West Bengal, informing that the process for removal of unauthorized construction in the government land in plot no- 163 and 164, JL No- 92, Mouja- Meghadangar, Block and PS – Panskura, District- Purba Medinipore had already commenced and the matter is pending before the Sub Divisional Officer/ Sub Divisional Magistrate, Purba Medidipore, and that the unauthorized encroachment of the Biswanath Bani Mill will be removed with the help of civil and police assistance after issuance of the eviction order from the Sub Divisional Officer, Tamluk, Purba Medinipore under West Bengal Public Land (Eviction of Unauthorized Occupants), Act, 1962

Photocopy of the letter dated 11.12.2023 is annexed herewith and marked with the letter "R-4".



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8. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Identified by me
Subjoy Chakrabarti
Advocate
Advocate A.F. 01/08/2024

Debabrata Sarkar
Deponent

DEBABRATA SARKAR
EXECUTIVE ENGINEER
East Midnapore Division
I & W. Div
Tamluk, Purba Medinipur

State of West Bengal

Enrolment No. WB/1730/2010.

I solemnly affirm and declare
the truth of the contents of this document

PLM
PARAMITA PAL
City Civil Court
Kolkata
Reg No. 053/2024



01 AUG 2024

01 AUG 2024



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VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office of the Executive Engineer, Irrigation and Waterways Directorate, East Midnapore Division, Tamluk, having office at Irrigation and Waterways Directorate, East Midnapore, Village-Abasbari, Pairatungi, P.O & P.S- Tamluk, District: Purba Midnapore, Pin: 721636 and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 14th Day of August, 2024.

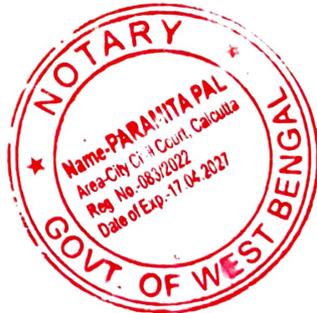
Identified by me

Sibojyoti Chakrabarti
Advocate 01/08/2024
State of West Bengal
Enrolment no of WB/1730/2010.

Debabrata Sankar

Deponent

DEBABRATA SARKAR
EXECUTIVE ENGINEER
East Midnapore Division
I & W. Dte
Tamluk, Purba Medinipur



9



(2A)
"Anoescure-R-1"

Government of West Bengal.
Irrigation and Waterways Directorate.
Office of the Sub - Divisional Officer,
Panskura Irrigation Sub - Division No - II, Panskura :: Purba Medinipur - 721139.
E- Mail ID :- adoiwdpanakura2@gmail.com

Memo No.:

Date:

To
The Sub- Divisional Officer, (Sadar),
Tamluk, Purba Medinipur.

Sub : - Unauthorised construction on left embankment of Kherai Khal.

Ref :- 1) Memo No.501-IE/22-164/17 date.20.02.2023 of Joint Secretary, Govt. of West Bengal
(I & W Dept.)

Sir,

The undersigned is going to state you that an encroacher alleged in the name of Biswanath Bani Mill situated on the Plot No.163 and 164, J.L No.92, Mouza - Meghadangar, Block & P.S - Panskura, District - Purba Medinipur according to the joint inspection report of B.L & L.R.O, Panskura - I on the left embankment of Kherai Khal and also on the I & W dept. land.

The undersigned is going to request you to kindly take necessary legal action to remove the unauthorised construction from the Govt. land as directed by the Joint Secretary, Govt. of West Bengal (I & W Dept.) vide above mentioned memo no. in the reference.

This is for your kind information and necessary action.

Yours faithfully,

[Signature]
10.03.23

Sub-Divisional Officer,
Panskura (I) Sub-Division No-II,
Panskura :: Purba Medinipur.

Enclosure :- As stated above.

Memo No. 1906/1 (2)

Date. 10. 03. 2023

Copy forwarded for information & necessary action.

1. The Executive Engineer, East Midnapore Division (I&W.Dte.) Tamluk, Purba Medinipur.
2. The Sectional Officer, Cossye (I) Section.

[Signature]
10.03.23

Sub-Divisional Officer,
Panskura (I) Sub-Division No-II,
Panskura :: Purba Medinipur.

Hd. Survey
A-140

959
14.08.29

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" Annexure - R-2 "

**IN THE COURT OF SUB-DIVISIONAL MAGISTRATE
TAMLUK, PURBA MEDINIPUR.**

**ORDER SHEET
(RULE 129 OF THE RECORDS MANUAL 1917)**

Case No.- 07/2023 u/s 3(1) of West Bengal Public Land (Eviction of unauthorized occupants) Act, 1962

Order sheet, Dated : 17/03/2023

Nature of the Case: Eviction of unauthorized occupants from Government land of Plot No. 163 and 164, J.L No. 92, Mouza- Meghadangar, P.S- Panskura belongs to Irrigation & Waterways Department, Purba Medinipur, West Bengal.

Serial No & date of Order	Order and signature of Officer	Note of action taken on Order
1 17/03/2023	<p>Whereas it appears from the Memo 190E, dated 10/03/2023 issued by the Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W. Department), that the plot no 163 and 164 of Mouza- Meghadangar, JI No- 92 is unauthorizedly encroached by Sri Subhankar Das, S/O- Late Dipak Kumar Das.</p> <p style="text-align: center;">And</p> <p>Whereas it appears from the joint inspection report the Block Land & Land Reforms Officer, Panskura-I and the Head Surveyor, East Midnapur Division I & W. Dte. Tamluk, Purba Medinipur, report that the plots are recorded in favour of I & W. Department, Govt. of West Bengal</p> <p style="text-align: center;">And</p> <p>After perusing the documents and report of Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, I & W. Department, Purba Medinipur, I am of opinion that a proceeding u/s 3(1) of West Bengal Public Land (Eviction of unauthorized occupants) Act, 1962 should be initiated.</p> <p style="text-align: center;">And</p> <p>Hence, a notice is issued to the parties mentioned below to appear before the undersigned in his office chamber on 13.04.2023 at 1.00 p.m. with necessary documentary evidence to establish their claim on the plot of land in question.</p> <ol style="list-style-type: none">1. The Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate.2. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur.3. Sri Subhankar Das, S/O- Late Dipak Kumar Das. <p style="text-align: center;">Let this copy be served to all concerned.</p>	

D & C by me


Sub-Divisional Magistrate,
Tamluk, Purba Medinipur


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

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সহকুমারসকেন কাৰ্যালয়, তামলুক
পূৰ্ব মেদিনীপুৰ
পো + ষালা : তামলুক ; জেলা : পূৰ্ব মেদিনীপুৰ
পিন : ৭২ ১৬৩৬
ফোন নং : ০৩২২১- ২৬৩২২০, ফ্যাক্স : ০৩২২১-
২৬৩৫০০



Office of the Sub-Divisional Officer, Tamluk
Purba Medinipur
PO+ PS : Tamluk ; Dist : Purba Medinipur
Pin : 721636
Phone No : 03228 263220(O) / 263500(Fax)
Email: sdotamluk@gmail.com /
sdmotamluk@gmail.com

Memo No : 326 /SDO-T(Gen)

Dated : 21/ 03/ 2023

To
The Sub-Divisional Officer, (I & W Dte.)
Panskura (I) Sub-Division No.- II
Panskura, Purba Medinipur.

Sub.- Serve the order dated 17/03/2023 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92 P.S- Panskura).

Enclosed herewith the order passed by the undersigned dated 17/03/2023 in connection with Case No 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92, P.S- Panskura). which will speak for itself.

You are hereby directed to serve the notice in sl. no. 03 of the enclosed order sheet and send S/R to the Office of the Sub-Divisional Officer, Tamluk, Purba Medinipur by 11/04/2023.

Fixed for hearing date on 13.04.2023 at 1.00 p.m.

Necessary action be taken as per the said order immediately.

Encl.- As stated.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

Memo No : 326/1(2) / SDO-T(Gen)

Dated : 21/ 03/ 2023

Copy forwarded for information to:-

- 1) The Executive Engineer, East Midnapore Division, (I & W Dte.), Tamluk, Purba Medinipur
- 2) The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. You are requested to attend the hearing on 13.04.2023 at 1.00 p.m. positively.

Memo No 326
To SDO
for info & serve
the notice
27/3/23


Sub-Divisional Officer
Panskura (I) Sub-Div. No.-II
Panskura, Purba Medinipur


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

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Annesure - R-3ⁿ

IN THE COURT OF SUB-DIVISIONAL MAGISTRATE
TAMLUK, PURBA MEDINIPUR.

ORDER SHEET
(RULE 129 OF THE RECORDS MANUAL 1917)

Case No.- 07/2023 u/s 3(1) of West Bengal Public Land (Eviction of
unauthorized occupants) Act, 1962

Order sheet, Dated : 13/04/2023

Nature of the Case: Eviction of unauthorized occupants from Government land of Plot No. 163 and 164, J.L. No. 92, Mouza-
Meghadangar, P.S- Panskura belongs to Irrigation & Waterways Department, Purba Medinipur, West Bengal.

Serial No & date of Order	Order and signature of Officer	Note of action taken on Order
<p>2 13/04/2023</p>	<p>Appeared the Sub-Divisional Officer, Panskura (I) Sub-Division No-II, Panskura, Purba Medinipur and the respondent party i.e. Sri Subhankar Das but the BL&LRO, Panskura-I was absent.</p> <p>Heard and perused all documents.</p> <p>A next date fixed for hearing on 23/ 08/2023 at 1.00 p.m.</p> <p>Hence, a notice is issued to the parties mentioned below to appear before the undersigned in his office chamber on 23/ 08/2023 at 1.00 p.m. with necessary documentary evidence to establish their claim on the plot of land in question.</p> <ol style="list-style-type: none"> 1. The Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate. 2. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. 3. Sri Subhankar Das, S/O- Late Dipak Kumar Das. <p>Let this copy be served to all concerned.</p>	

D & C by me



Sub-Divisional Magistrate,
Tamluk, Purba Medinipur



Sub-Divisional Magistrate
Tamluk, Purba Medinipur

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**IN THE COURT OF SUB-DIVISIONAL MAGISTRATE
TAMLUK, PURBA MEDINIPUR.**

**ORDER SHEET
(RULE 129 OF THE RECORDS MANUAL 1917)**

Case No.- 07/2023 u/s 3(1) of West Bengal Public Land (Eviction of unauthorized occupants) Act, 1962

Order sheet, Dated : 23/08/2023

Nature of the Case: Eviction of unauthorized occupants from Government land of Plot No. 163 and 164, J.L No. 92, Mouza Meghadangar, P.S- Panskura belongs to Irrigation & Waterways Department, Purba Medinipur, West Bengal.

Serial No & date of Order	Order and signature of Officer	Note of action taken on Order
<p align="center">3 23/08/2023</p>	<p>All absent.</p> <p>A next date fixed for hearing on 09/ 01/2024 at 1.00 p.m.</p> <p>Hence, a notice is issued to the parties mentioned below to appear before the undersigned in his office chamber on 09/ 01/2024 at 1.00 p.m. with necessary documentary evidence to establish their claim on the plot of land in question.</p> <ol style="list-style-type: none"> 1. The Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate. 2. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. 3. Sri Subhankar Das, S/O- Late Dipak Kumar Das. <p>Let this copy be served to all concerned.</p> <div style="text-align: right; margin-top: 20px;">  Sub-Divisional Magistrate Tamluk, Purba Medinipur </div>	

D & C by me



Sub-Divisional Magistrate,
Tamluk, Purba Medinipur

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**IN THE COURT OF SUB-DIVISIONAL MAGISTRATE
TAMLUK, PURBA MEDINIPUR.**

**ORDER SHEET
(RULE 129 OF THE RECORDS MANUAL 1917)**

Case No.- 07/2023 u/s 3(1) of West Bengal Public Land (Eviction of unauthorized occupants) Act, 1962

Order sheet, Dated : 05/03/2024

Nature of the Case: Eviction of unauthorized occupants from Government land of Plot No. 163 and 164, J.L No. 92, Mouza-Meghadangar, P.S- Panskura belongs to Irrigation & Waterways Department, Purba Medinipur, West Bengal.

Serial No & date of Order	Order and signature of Officer	Note of action taken on Order
<p align="center">4 05/03/2024</p> <p align="center">D & C by me</p>  <p>Sub-Divisional Magistrate, Tamluk, Purba Medinipur</p>	<p>All absent.</p> <p>A next date fixed for hearing on 14/03/2024 at 2:00 p.m.</p> <p>Hence, a notice is issued to the parties mentioned below to appear before the undersigned in his office chamber on 14/03/2024 at 2:00 p.m. with necessary documentary evidence to establish their claim on the plot of land in question.</p> <ol style="list-style-type: none"> 1. The Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate. 2. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. 3. Sri Subhankar Das, S/O- Late Dipak Kumar Das. <p>Let this copy be served to all concerned.</p>  <p align="center">Sub-Divisional Magistrate Tamluk, Purba Medinipur</p>	

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**IN THE COURT OF SUB-DIVISIONAL MAGISTRATE
TAMLUK, PURBA MEDINIPUR.**

**ORDER SHEET
(RULE 129 OF THE RECORDS MANUAL 1917)**

Case No.- 07/2023 u/s 3(1) of West Bengal Public Land (Eviction of unauthorized occupants) Act, 1962

Order sheet, Dated : 18/07/2024

Nature of the Case: Eviction of unauthorized occupants from Government land of Plot No. 163 and 164, J.L No. 92, Mouza- Meghadangar, P.S- Panskura belongs to Irrigation & Waterways Department, Purba Medinipur, West Bengal.

Serial No & date of Order	Order and signature of Officer	Note of action taken on Order
<p align="center">7 18/07/2024</p> <p>D & C by me</p> <p> Sub-Divisional Magistrate, Tamluk, Purba Medinipur</p>	<p>Appeared the Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate but the BL&LRO, Panskura-I and Sri Subhankar Das (respondent) was absent.</p> <p>The BL&LRO, Panskura-I, is directed to submit a detail enquiry report over the Govt. land plot no 163 and 164 of Mouza- Meghadangar, JI No- 92 with hand sketch map on the next date of hearing.</p> <p>Next date is fixed for hearing on 20/08/2024 at 2:30 p.m.</p> <p>Hence, a notice is issued to the parties mentioned below to appear before the undersigned in his office chamber on 20/08/2024 at 2:30 p.m. with necessary documentary evidence to establish their claim on the plot of land in question.</p> <ol style="list-style-type: none"> 1. The Sub-Divisional Officer, Panskura(I) Sub-Division No.-II, Panskura, Purba Medinipur (I & W.) Directorate. 2. The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur, is directed to appear before the court on fixed for next date of hearing positively. 3. Sri Subhankar Das, S/O- Late Dipak Kumar Das. <p>Let this copy be served to all concerned.</p> <p align="right"> Sub-Divisional Magistrate Tamluk, Purba Medinipur.</p>	

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সহকৃষাধিকার কার্যালয়, তামলুক
পূর্ব মেদিনীপুর
পেঃ + খানা : তামলুক ; বেঙ্গা : পূর্ব মেদিনীপুর
পিন : ৭২ ১৬৩৬
ফোন নং : ০৩২২৮ ২৬৩২২০, ফ্যাক্স : ০৩২২৮
২৬৩২০০



Office of the Sub-Divisional Officer, Tamluk
Purba Medinipur
PO + PS : Tamluk ; Dist : Purba Medinipur
Pin : 721636
Phone No : 03228 263220(0) / 263500(Fax)
Email : sdotamluk@gmail.com /
sdnotamluk@gmail.com

Memo No : 407 /SDO-T(Gen)

Dated : 17/ 04 / 2023

To
The Sub-Divisional Officer, (I & W Dte.)
Panskura (I) Sub-Division No.- II
Panskura, Purba Medinipur.

Sub:- Serve the order dated 13/04/2023 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, Ji No- 92, P.S- Panskura).

Enclosed herewith the order passed by the undersigned dated 13/04/2023 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, Ji No- 92, P.S- Panskura). which will speak for itself.

You are hereby directed to serve the notice in sl. no. 03 of the enclosed order sheet and send S/R to the Office of the Sub-Divisional Officer, Tamluk, Purba Medinipur by 10/08/2023.

Fixed for hearing date on 23.08.2023 at 1.00 p.m.

Necessary action be taken as per the said order immediately.

Encls:- As stated.

Sub-Divisional Magistrate
Tamluk, Purba Medinipur

Memo No : 407 / 1(2) / SDO-T(Gen)

Dated : 17/ 04 / 2023

Copy forwarded for information to:-

- 1) The Executive Engineer, East Midnapore Division, (I & W Dte.), Tamluk, Purba Medinipur
- 2) The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. You are requested to attend the hearing on 23.08.2023 at 1.00 p.m. positively.

১৬৪
২৪/০৪/২৩
To
S/O
for info & n.a
& serve the notice

Baninill file

Sub-Divisional Officer
Panskura (I) Sub-Div. No.-II
Panskura, Purba Medinipur

Sub-Divisional Magistrate
Tamluk, Purba Medinipur



স্বাধীন জাতি

Office of the Sub-Divisional Officer, Tamluk
Purba Medinipur
PO+ PS : Tamluk ; Dist : Purba Medinipur
Pin : 721636
Phone No : 03228 263220(O) / 263500(Fax)
Email: adotamluk@gmail.com /
sdmotamluk@gmail.com

স্বাক্ষর কার্যালয়, তামলুক
মেদিনীপুর
থানা : তামলুক ; জেলা : পূর্ব মেদিনীপুর
ফোন নং : ১২ ১৬৩৬
ফ্যাক্স নং : ০৩২২৮ ২৬৩২২০, ফ্যাক্স : ০৩২২৮
১৬৩৫০০

Memo No : 1037 / SDO-T(Gen)

Dated 21/08/2023

To
The Sub-Divisional Officer, (I & W Dte.)
Panskura (I) Sub-Division No.- II
Panskura, Purba Medinipur.

Sub.-: Serve the order dated 23/08/2023 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92, P.S- Panskura).

Enclosed herewith the order passed by the undersigned dated 23/08/2023 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92, P.S- Panskura). which will speak for itself.

You are hereby directed to serve the notice in sl. no. 03 of the enclosed order sheet and send S/R to the Office of the Sub-Divisional Officer, Tamluk, Purba Medinipur on or before 09.01.2024.

Fixed for hearing date on 09.01.2024 at 1.00 p.m.

Necessary action be taken as per the said order immediately.

Encl.-: As stated.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

Dated : 21/08 / 2023

Memo No : 1037/1(2) / SDO-T(Gen)

Copy forwarded for information to:-

- 1) The Executive Engineer, East Midnapore Division, (I & W Dte.), Tamluk, Purba Medinipur.
- 2) The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. You are requested to attend the hearing on 09.01.2024 at 1.00 p.m. positively.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

স্বাক্ষর কার্যালয়, তামলুক
মেদিনীপুর
+ থানা : তামলুক ; জেলা : পূর্ব মেদিনীপুর
ন : ৭২ ১৬৩৬
ফোন নং : ০৩২২৮ ২৬৩২২০, ফ্যাক্স : ০৩২২৮
২৬৩৫০০



Office of the Sub-Divisional Officer, Tamluk
Purba Medinipur
PO+ PS : Tamluk ; Dist : Purba Medinipur
Pin : 721636
Phone No : 03228 263220(O) / 263500(Fax)
Email: sdotamluk@gmail.com /
sdmotamluk@gmail.com

Memo No : 1094 /SDO-T(Gen)

Dated : 19 / 07 / 2024

To
The Sub-Divisional Officer, (I & W Dte.)
Panskura (I) Sub-Division No.- II
Panskura, Purba Medinipur.

Sub.- Serve the order dated 18/07/2024 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92, P.S- Panskura).

Enclosed herewith the order passed by the undersigned dated 18/07/2024 in connection with Case No 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, JI No- 92, P.S- Panskura). which will speak for itself.

You are hereby directed to serve the notice in sl. no. 03 of the enclosed order sheet and send S/R to the Office of the Sub-Divisional Officer, Tamluk, Purba Medinipur on or before 20/08/2024.

Fixed for hearing date on 20/08/2024 at 2:30 p.m.

Necessary action be taken as per the said order immediately.

Encl.- As stated.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

Memo No : 1094/1(2) / SDO-T(Gen)

Dated : 19 / 07 / 2024

Copy forwarded for information to:-

- 1) The Executive Engineer, East Midnapore Division, (I & W Dte.), Tamluk, Purba Medinipur.
- 2) The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. You are requested to attend the hearing on 20/08/2024 at 2:30 p.m. positively.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

স্বাক্ষর কার্যালয়, তামলুক
পূর্ব মেদিনীপুর
+ ঠান্ডা : তামলুক ; জেলা : পূর্ব মেদিনীপুর
ফোন নং : ০৩২২৮ ২৬৩২২০, ফ্যাক্স : ০৩২২৮
২৬৩৫০০



Office of the Sub-Divisional Officer, Tamluk
Purba Medinipur
PO+ PS : Tamluk ; Dist : Purba Medinipur
Pin : 721636
Phone No : 03228 263220(O) / 263500(Fax)
Email: sdotamluk@gmail.com /
sdmotamluk@gmail.com

Memo No : 298 /SDO-T(Gen)

Dated : 5/ 03/ 2024

To
The Sub-Divisional Officer, (I & W Dte.)
Panskura (I) Sub-Division No.- II
Panskura, Purba Medinipur.

Sub.-: Serve the order dated 05/03/2024 in connection with Case No. 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, Ji No- 92, P.S- Panskura).

Enclosed herewith the order passed by the undersigned dated 05/03/2023 in connection with Case No 07/2023 regarding removal of unauthorized structure from Govt. land (Plot No. 163 and 164 of Mouza- Meghadangar, Ji No- 92, P.S- Panskura). which will speak for itself.

You are hereby directed to serve the notice in sl. no. 03 of the enclosed order sheet and send S/R to the Office of the Sub-Divisional Officer, Tamluk, Purba Medinipur on or before 14/03/2023.

Fixed for hearing date on 14/03/2024 at 2:00 p.m.

Necessary action be taken as per the said order immediately.

Encl.-: As stated.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

Memo No : 298/1(2) / SDO-T(Gen)

Dated : 05 103 / 2024

Copy forwarded for information to:-

- 1) The Executive Engineer, East Midnapore Division, (I & W Dte.), Tamluk, Purba Medinipur.
- 2) The Block Land & Land Reforms Officer, Panskura-I, Purba Medinipur. You are requested to attend the hearing on 14/03/2024 at 2:00 p.m. positively.


Sub-Divisional Magistrate
Tamluk, Purba Medinipur

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4 Annexure - R-47

Govt. of West Bengal

Irrigation & Waterways Directorate
Office of the Executive Engineer
East Midnapore Division, Tamluk

Phone & Fax: 03228-266889, e-mail: cemd.wbiwd@gmail.com

Memo No. 1619E

Date 11.12.23

To:
The Deputy Secretary to the Government of West Bengal,
Irrigation & Waterways Department,
Jalasampad Bhaban (3rd Floor),
Saltlake, Kolkata -91.

Sub:- Submission of Report in connection with O.A. No.-64/2023/EZ, in the matter of Raghunath Maity -vs - WBPCB & Ors. before the Hon'ble NGT, EZB, Kolkata.

Ref:- i) T. O. Memo No.- 89E dated 04.09.2023.

ii) Your Office Memo No.- 2093-IE/2L-164/17 dated 28.07.2023..

Sir,

In reference to above this is to inform you that the matter of removal of unauthorized encroachment of the Biswanath Bani Mill from Govt. plot no.-163 & 164, mouza- Meghadangar, J.L. No.-92, P.S.- Panskura, Dist- Purba Medinipur was referred to the Sub-Divisional Officer/Sub-Divisional Magistrate, Tamluk, Purba Medinipur under West Bengal Public Land (Eviction of unauthorized occupation) Act - 1962, vide memo no.- 190E dated 10.03.2023 of the Sub-Divisional Officer, Panskura (I) Sub-division No.- II (Copy enclosed). The Sub-Divisional Magistrate, Tamluk, Purba Medinipur, issued a notice for hearing of the matter on 13.04.2023 vide order no.-1 dt. 17.03.2023 (Copy enclosed). The Sub-Divisional Magistrate, Tamluk, Purba Medinipur, heard and persued all documents on 13.04.2023 and next date of hearing was fixed on 23.08.2023 vide order No.-2 dated 13.04.2023 (Copy enclosed). But no hearing could be made on 23.08.2023 due to absence of the petitioner, respondent party and BL & LRO, Panskura-I.

However, a further notice has been issued by the Sub-Divisional Magistrate, Tamluk, Purba Medinipur, for hearing of the matter on 09.01.2024 vide Order No-3 dated 23.08.2023 (Copy enclosed).

The unauthorized encroachment of Biswanath Bani Mill will be removed with the help of Civil and Police administration after issuance of eviction Order from the Sub-Divisional Magistrate, Tamluk, Purba Medinipur under West Bengal Public Land (Eviction of unauthorized occupation) Act - 1962.

Enclosed:- As Stated.

Yours faithfully,

O/C

Executive Engineer,
East Midnapore Division, I&W.Dte.
Tamluk: Purba-Medinipur.

Memo No. 1619E/1(2)

Date 11.12.23

Copy forwarded for information to

- 1) The Superintending Engineer, W.C.-III, I & W Dte. Tamluk, Purba Medinipur.
- 2) The Sub-Divisional Officer, Panskura (I) Sub-Division No.-II, Panskura, Purba Medinipur.

O/C

Executive Engineer,
East Midnapore Division, I&W.Dte.
Tamluk: Purba-Medinipur.

BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA

ORIGINAL APPLICATION NO.
64/2023/EZ

In The Matter of:

Raghunath Maity

... Applicant

Versus

The West Bengal Pollution
Control Board & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER
05, EXECUTIVE ENGINEER,
IRRIGATION & WATERWAYS
DIRECTORATE, PURBA
MEDINIPUR.



SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal
Email: subho.advocate@gmail.com
(M): 9007035534.

01 AUG 2024